

safeguarding customer's interest, Government has revised the guidelines for acceptance and deployment of advance money by the automobile manufacturers.

Demand of cement in the country

1462. **SHRI S.S. AHLUWALIA:** Will the Minister of **INDUSTRY** be pleased to state:

(a) whether demand of cement in the country has increased considerably during the last three years;

(b) whether a wide gap prevails between the production and demand of cement in the country; if so, what is the present and projected production and demand of cement by the end of current plan period;

(c) whether Government propose to set up or encourage setting up of cement plants to cope up with the growing demand; and

(d) if so, what are the names of the States which have been identified for locating the proposed cement plants?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) Yes Sir. The demand for cement has been projected by the Working Group for Seventh Plan to be increasing from 37 million tonnes during 1984-85 to 49 million tonnes during 1989-90.

(b) The targetted production of cement for the current year, which is also the terminal year of the Seventh Plan Period, is 49 million tonnes. This corresponds to the demand estimated by the Working Group on Cement Industry for the year.

(c) and (d) About 40 million tonnes of capacity for the manufacture of cement is under implementation in various States and Union Territories.

Further the Government has a policy to encourage creation of additional capacity in cement industry on a selective basis. In order to meet the increase in demand of

cement as projected for the 8th Plan, Government encourages both establishment of new cement plants particularly in deficit areas as well as the modernisation and expansion of existing units to bring them to the optimum economical level. With regard to mini cement plants, such plants upto 100/200 TPD capacity based on VSK technology and scattered deposits of limestone are generally encouraged. The existing mini cement plants are permitted expansion of their capacity from 200 TPD to 300 TPD and even upto 600 TPD under certain conditions.

Implementation of recommendations of the Baijal Committee in the States

1463. **SHRI S. S. AHLUWALIA:** Will the Minister of **INDUSTRY** be pleased to state:

(a) whether it is a fact that most of the States have opposed some of the major recommendations of the Baijal Committee in respect of central subsidy for industrialisation of backward areas in the country;

(b) if so, which States have opposed and which have accepted the Committee's recommendations; and

(c) what action has been taken by Government to get the recommendations implemented in those States also where these are being opposed?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (c) The Baijal Committee had consulted the State Governments before submitting the report. The question of the States, therefore, opposing the recommendations does not arise. The Government of India has not extended the Central Investment Subsidy Scheme beyond 30-9-88.

Installation of three phase electric line in a village of Shimla

1464. **SHRI CHANDAN SHARMA:** Will the Minister of **ENERGY** be pleased to state:

(a) whether there is any proposal to instal a three phase electric line in village Thali, P.O. Jangla under Shimla district; and

(b) if so, what are the details thereof and by when the village would be linked by three phase electric line?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI): (a) and (b) The information is being collected and will be laid on the Table of the House.

Losses incurred by Coal India Limited

1465. SHRI SATYA PRAKASH MALAVIYA: Will the Minister of ENERGY be pleased to refer to the answer to Unstarred Question 596 given in the Rajya Sabha on 24th July, 1989, and to state the amount of cumulative losses incurred by the Coal India Limited as on 31st March, 1989?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): Cumulative lost suffered by Coal India Limited upto 31st March, 1988 was of the order of Rs. 2259.75 crores. Accounts of Coal India Ltd. for the year 1988-89 are yet to be finalised.

Pending power projects of Karnataka

1466. SHRI D. B. CHANDRE GOWDA: Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that a large number of power projects of Karnataka are pending with the Union Government for approval;

(b) if so, what are the details of such power projects and since when these projects are pending;

(c) what are the reasons for not according approval to these power projects; and

(d) by when these are likely to be cleared ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI): (a) to (c) The details of power generation projects of Karnataka pending approval of the Central Government are as follows :—

S. No.	Name of Project	Capacity (MW)	Date of receipt in CEA	Remarks
1	Maddur (Hydro)	1.5	10/82	Cleared by the CEA on 5-10-83. Inter-State aspect to be resolved.
2	Brindavan (Hydro)	12	3/87	Replies to various comments of CEA awaited from project authorities.
3	Bhadra Power House (Hydro)	6	1/89	Do.
4	Raichur Stage-III (Thermal)	500	4/89	Coal linkage and water availability to be confirmed. Clearance from environmental and civil aviation angles is also awaited.